

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.401
CP(IB)/56(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Tata Capital Financial Services Ltd
V/s
Archana Jagdish Saboo
(Personal Gaurantor)

.....**Applicant**

.....**Respondent**

Order delivered on 20/12/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Adv. a.w Mr. Rajiv Chawla, Adv.
For the Respondent :

ORDER

Joint Registrar of this Tribunal is directed to make an appropriate request to the Registrar NCLT, Delhi for transfer of this matter from Court No. 2 to Court No. 1, where the other matter of the same corporate debtor/other guarantor is listed. Learned Counsel for the applicant is also directed to place copy of this order before the Joint Registrar of this Tribunal.

Accordingly, in view of the above, this matter stands adjourned to 20.02.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)